

(ड) कार्य आरम्भ करने के समय इसके लिये कितनी राशि नियत की गई थी और अब तक कितनी राशि व्यय हो चुकी है ?

रेलवे मंत्री (श्री नन्वा) : (क) मार्च, 1970 तक गुना-माक्सि लाइन के निर्माण में कुल मिलाकर 68 प्रतिशत प्रगति हुई है। कुल 152.22 किलोमीटर में से अब तक 52.75 कि० मी० रेल पथ बिछाया जा चुका है।

(ख) इस लाइन पर 33 बड़े और 205 छोटे पुल बनाये जाने हैं, जिनमें से 33 बड़े और 188 छोटे पुलों पर काम पूरा हो चुका है। 9 बड़े पुलों पर गडर लगाने का काम भी शामिल है।

(ग) इस लाइन पर काम 10-4-1962 को आरम्भ किया गया था और आशा है कि लाइन 1972 के अन्त तक बन कर तैयार हो जायेगी।

(घ) इस क्षेत्र में यातायात में वृद्धि की दर का पहले जो अनुमान लगाया गया था उसकी तुलना में कम वृद्धि और रकम की कमी के कारण इस लाइन पर काम की गति धीमी कर दी गई थी। लेकिन हाल में इस लाइन के निर्माण कार्य की गति तेज कर दी गयी है और आशा है, लगभग 1972 के अन्त तक लाइन बन कर तैयार हो जायेगी।

(ङ) इस लाइन के लिये लगभग 9.6 करोड़ रुपये की कुल रकम मंजूर की गयी है। जिसमें से मार्च, 1970 तक लगभग 5.9 करोड़ रुपये खर्च किये जा चुके हैं।

#### Law relating to Registration of Firms

\* 1119. SHRI S. K. TAPURIAH :  
SHRI GADILINGANA GOWD :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND

COMPANY AFFAIRS be pleased to state :

(a) whether the Federation of Indian Chambers of Commerce and Industry has urged upon Government for an urgent review of the law relating to registration of firms ; and

(b) if so, the reaction of Government in regard thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) :

(a) In their memorandum on the provisions of the Taxation Laws (Amendment) Bill, 1969, submitted to the Select Committee of the Lok Sabha, to whom the Bill has been referred, the Federation has adversely commented upon clause 43 of the Bill which proposes to lay down a new procedure for 'recognition' of partnership firms for the purposes of assessment to Income-tax in replacement of the existing procedure for 'registration' of such firms. The Select Committee of the Lok Sabha have yet to begin clause by clause consideration of the Bill. It cannot be said what view the Committee would take in the light of the various objections and comments so far received by them.

(b) Does not arise.

#### Donations by M/s. Dodsal (P) Ltd. to the Congress party for Election Purposes

\* 1120. SHRI BABURAO PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question 570 on the 20th August, 1968 regarding donations by M/s. Dodsal (P) Ltd., to the Congress Party for election purposes and state :

(a) what exact legal action has been taken against M/s. Dodsal (P) Ltd., for having contravened the provisions of Section 293A of the Companies Act by paying to the Congress Party Rs. 23,105 in excess as pointed out by the auditors M/s. P. C. Hansotia & Co., in their report for the year ending 31st March, 1967 ; and

(b) if not, the reasons why the process of law has been delayed ?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) :**

(a) and (b). The Registrar of Companies, Bombay, filed a complaint in the Court of the Additional Chief Presidency Magistrate, Bombay, under Section 293A(1) read with Section 629A of the Companies Act, 1956 against the Company and its Directors which resulted in the conviction of the accused and a sentence of fine of Rs. 200/- each on the Company and its Managing Director and Rs. 150/- each on the remaining accused Directors. Further, the Registrar of Companies, Bombay, has intimated the Company that as the resolution of its Board of Directors authorising the payment of the political contribution was passed in contravention of the Memorandum of Association which does not empower any such payment, the directors are personally liable to refund the amount involved, to the company. He has accordingly advised the company to take steps to recover the amount involved from the concerned directors. Now it is for the company to make recoveries under Section 630 of the Companies Act.

#### **Opportunities for Private Sector for Industrial Development of India**

\*1123. SHRI R. K. BIRLA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware that there is a strong feeling in the industrial private sector that it would be impossible for the private sector to bear 40 per cent of the burden of the country's further industrial development as contemplated under the Fourth Plan, under the present system of regulations, controls and restrictions ; and

(b) if so, what more opportunities are proposed to be given to the private sector to play a definite role in the challenging decades of the seventies in the industrial development of the country ?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) :**

(a) and (b). Some doubts have been expressed that the private sector may not be able to bear its share of the programme of industrial development contemplated for it under the Fourth Plan. The Fourth Five Year Plan envisages an investment of approximately Rs. 5,298 crores in the organised industrial and mineral sector of which Rs. 2,250 crores will be in the private and co-operative sectors. This outlay has been fixed for the private and co-operative sectors based on estimation of the investible resources that are likely to flow into the organised sector during this period. The Licensing Policy of the Government as well as the credit policy of the financial institutions are being reoriented to promote a more rapid growth of the medium and small entrepreneurs. The raising of the exemption limit for licensing to Rs. 1 crore as well as the reservation of the substantial number of items for the small scale sector will enable a larger number of industries to be established in the several parts of the country. Given the necessary effort by the private sector, Government does not visualise any special difficulties in its bearing its share of industrial development targets.

#### **Appointment of Ex-Secretary, Ministry of I. D. as Chairman of Bureau of Industrial Costs and Prices**

\*1124. SHRI CHENGALRAYA NAIDU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Union Government have decided to re-appoint the ex-Secretary, Ministry of Industrial Development, as a Head of the Department of the proposed Bureau of Industrial Costs and Prices under the Department of Industrial Development ;

(b) if so, whether it is a fact that the Ministry of Foreign Trade had objected to the original proposal in the light of the recommendations of the A. R. C. ;